



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 30th May, 2019

SRO: ~~300~~ ³⁰⁰ Whereas, on 24.04.2015 Police Station Hajin received an information through reliable sources to the effect that after offering Friday prayers some Hurriyat conference affiliated Persons namely 1. Assadullah Parray 2. Showkat Ahmad Hajam @ Hakeem 3. Mehraj ud din Gojree 4. Ab Majeed Lone 5. Masroor Ahmad Rather 6. Ali Mohammad Dar @ Master and 7. Ab Hamid Parray @ Gadai have assembled at Bus Stand Hajin in protest against the detention under PSA of Massarat Alam chairman Muslim League and provoking the general Public against sovereignty, and integrity of Nation by raising anti-India and pro Pakistan slogans besides are preaching general public to support Militant organizations ;and

2. Whereas, a case FIR No. 22/2015 U/S 13 UAPA,1967 was registered at Police station Hajin and investigation taken up;and

3. Whereas during the course of investigation, site plan of place of occurrence was prepared and statement of witnesses were recorded under Section 161,Cr.PC, besides statement of material witnesses were recorded under sec.164-A CrPC. Statement of witnesses so recorded inter alia reveal that accused namely 1. Assadullah Parray 2. Showkat Ahmad Hajam @ Hakeem 3. Mehraj Ud din Gojree 4. Ab Majeed Lone 5. Masroor Ahmad Rather 6. Ali Mohammad Dar @ Master and 7. Ab Hamid Parray @ Gadai after offering Friday Prayers raised anti National and pro Pakistan slogans at Bus Stand Hajin in protest against the detention under PSA of Muslim League Chairman Masarat Alam, the accused also instigated the people to support anti-national organizations in their cause. Evidence collected established the commission of offence punishable u/s 13 UAP Act against accused namely 1. Assadullah Parray S/O Ab Gani Parray R/O Syed Mohalla Hajin 2. Showkat Ahmad Hajam @ Hakeem S/O Gh Mohammad Hajam R/O Paribal Hajin 3. Mehraj Ud din Gojree S/O Gh Qadir Gojree R/O Hajin 4. Ab Majeed Lone S/O Mohammad Maqbool Lone R/O Vijpara 5. Masroor Ahmad Rather S/O Gh Mohammad Rather R/O Safapora 6. Ali Mohammad Dar @ Mastter S/o Mohammad Maqbool Dar R/o Danger Mohalla Hajin and 7. Ab Hamid Parray @ Gadai S/O Gh Nabi Parray R/O Syed Mohalla Hajin and accordingly the investigation of case has been concluded as proved against them. It is further submitted that accused 1-4 have been arrested and later bailed out by Hon'ble Court, however accused 5-7 namely 1. Nazir Ahmad Ahanger 2. Manzoor Ahmad Hajam and 3. Mehraj Ud din Gojree are absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act,

1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Assadullah Parray S/O Ab Gani Parray R/O Syed Mohala Hajin 2. Showkat Ahmad Hajam @ Hakeem S/O Gh Mohammad Hajam R/O Paribal Hajin 3. Mehraj Ud din Gojree S/O Gh Qadir Gojree R/O Hajin 4. Ab Majeed Lone S/O Mohammad Maqbool Lone R/O Vijpara 5. Masroor Ahmad Rather S/O Gh Mohammad Rather R/O Safapora 6. Ali Mohammad Dar @ Master S/o Mohammad Maqbool Dar R/o Danger Mohalla Hajin and 7. Ab Hamid Parray @ Gada S/O Gh Nabi Parray R/O Syed Mohalla Hajin for commission of offence punishable u/s 13 UAP Act, 1967 arising out of FIR No.22/2015 of Police Station Hajin.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 30.05.2019

No. Home/Pros/ 32/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc/129/S/2018/12720-22 dated 22/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

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30/5/19

Under Secretary to the Government
Home Department